

[Mr. Speaker]

Apart from this I would not take any reference what Government has done—I am interested in seeing that the Parliament House is safeguarded. Therefore, hereafter what I would say is, whatever may be the nature of the demonstration, they ought not to be allowed to come within a furlong roundabout the Parliament House. Otherwise, we have the disadvantage of having the tear-gas. The hon. Prime Minister had to come out and I had to be rubbing my eyes. But this is inescapable. Whoever uses the tear-gas cannot command the tear-gas to stop at a particular point and not spread here and there.

In these circumstances, this is an ordinary matter of law and order. If those people want to have a suba and go about it of course, they can do so peacefully in other ways. Therefore, I have disallowed these motions. (*Interruptions*).

This is likely to create a tense situation unnecessarily. The matter of the police and the brickbats is stated here. I do not know if the brickbats were thrown over our Parliament anyone of us will stand. Under these circumstances, I have rightly disallowed these motions. There is no occasion for them. We cannot do anything more than what the Police were doing. There is no good entering into this discussion, I request hon. Members not to press their adjournment motions. I have disallowed them.

Shri S. M. Banerjee: I have not asked about this adjournment motion. I have another.

Mr. Speaker: I will allow some other adjournment motion some other day. Next item, papers to be laid on the table.

REPORTED DISTURBANCES IN A COLLIERY
NEAR ASANSOL

Shri S. M. Banerjee: Sir, there is another adjournment motion. I have not received any intimation about that

Raja Mahendra Pratap (Mathura): Sir, I have to say.....

Mr. Speaker: The hon. Member cannot have a special Parliament and a special session for himself. Every time I find that he is trying to take advantage. He cannot rise like this...

Raja Mahendra Pratap: Sir, I have every right to say that...

Mr. Speaker: The hon. Member has no right to stand when I am standing. I have disallowed the other adjournment motion also.

Shri S. M. Banerjee: But I have not received any intimation, Sir.

Mr. Speaker: I now say it is disallowed.

Shri S. M. Banerjee: This is not a matter of law and order, Sir.

Raja Mahendra Pratap: He is standing, Sir. (*Interruptions*).

Mr. Speaker: Order, order. Tomorrow I will ask the Labour Minister to say what exactly has happened. With respect to this matter the Labour Minister may say tomorrow what has happened. Not tomorrow, the next day.

The Deputy Minister of Labour (Shri Abid Ali): Just now I can give it, Sir.

Mr. Speaker: Yes.

Shri Abid Ali: Two employees of the company working as peons were doing the business of money-lending and charging a high rate of interest to the extent of 25 per cent. To give protection to this business of theirs they organised a trade union and got the support of some communists in the area. Accordingly, the union was affiliated to the AITUC. With this additional power, these money-lenders-cum-trade union organisers tried to snatch the pay packet of a worker who was not in a position to pay the debt. And his claim was that he had paid more than double the amount which was lent to him. These money-

lender peons, organisers of the union mercilessly beat the worker. Thereupon other workers resented this high-handedness and a scuffle followed resulting in breach of peace and dislocation of the work. The West Bengal Government are taking appropriate steps in the matter to restore peace in the area, so that the colliery may start working again fully.

Shri S. M. Banerjee: I want to know one thing, Sir. I would have moved an adjournment motion even on the 19th, the day when the firing took place. I did not do it because one of the hon. Members of this House, Shrimati Renu Chakravartty visited that place to make an on-the-spot investigation. She has sent a telegram now. We expected this **** story from the hon. Minister right from the beginning; but the facts are otherwise. (*Interruptions*). I did not disturb the hon. Minister. Let me proceed; let there be discipline.

The Special Correspondent of the *Statesman* recently visited that particular area. This is in the *Statesman*. Now, about 600 workers who are not members of the Union are out of job.

Shri Raghunath Singh (Varanasi): What is all this?

Shri S. M. Banerjee: There is a partial lock-out in that particular Satgram colliery which is supposed to be one of the biggest collieries, there.

One side of the story is that the money-lenders formed a union, whereas our information is that the agent of that particular colliery is a money-lender himself. (*Interruptions*). The facts are.

Mr. Speaker: Order, order. So far as the colliery is concerned, unless it is a government colliery, the Parliament cannot go into the matter. There is absolutely no casualty. Every small matter cannot be brought here. If there is some dispute, there will be lock-outs, there will be strikes. This is purely a matter of law and order. Somewhere somebody, one of the workers or not, lends money and

there is some scuffle. Should Parliament, standing for the whole of India, go into these small matters? (*Interruption*). No, no; this is too trivial a matter for this House to be taken note of.

Shri S. M. Banerjee: There is no enquiry in that area.

Mr. Speaker: The West Bengal Government is making enquiries.

Shri S. M. Banerjee: The mines are under the Central Government. The Regional Commissioner there has not consulted the Union representatives at all. These facts will go into the papers that it is only a question of money-lenders. It is a question of the running of the mine.

Mr. Speaker: I am not going to allow that. Let us await the results. (*Interruptions*). Order, order. I am not satisfied that the Central Government should rush immediately there and be answerable to this House for some small trouble that arises there. The hon. Minister has stated facts. Of course, they are refuted. Now, the West Bengal Government is looking into the matter and taking steps.

Shri Abid Ali: They are doing the needful to restore peace and order in that area. (*Interruptions*).

Shri Tangamani rose—

Mr. Speaker: I am not going to allow all this.

Now, let us go to the next item, Papers to be laid on the Table. **Shri Manubhai Shah.**

Shri Tangamani (Madurai): From the newspaper reports what we find is this... (*Interruptions*).

Raja Mahendra Pratap: Sir...

Mr. Speaker: Will the hon. Member sit down or not?

Raja Mahendra Pratap: When our opinions are not heard, I better leave the House.

12.09 hrs.

Raja Mahendra Pratap then left the House.

****Expunged, as ordered by the Chair.